

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
IB-518/ND/2022  
IA/1757/2024

**IN THE MATTER OF:**  
**ICICI Bank Ltd.**

...PETITIONER

**Vs.**

**Mr. Chander Mohan Sethi**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 19.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Jagriti Ahuja, Adv. Vijay Dutt, Adv.  
Geetansh Kathuria.

**For the RP**

:Adv. Shivani Jaiswal,

**For the Respondent/PG**

:Adv. Harsh Gurbani

**ORDER**

**IA/1757/2024**

Ld. counsel on behalf of the Resolution Professional & Ld. counsel on behalf of the Financial Creditor is present. Ld. counsel on behalf of the Personal Guarantor and submitted that they have filed their response, however it is not reflected on the e-portal. Ld. counsel for the Personal Guarantor may approach the Registry and cure the defects, so that it is reflected on the e-portal. List the matter on **14.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**